The Bombay Medical Practitioners' (Gujarat Amendment) Act, 1962
4 of 1963

Keyword(s):
Medical Practitioner
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor

The following Act of the Gujarat Legislature, having been assented to by the President on the 9th January 1963, is hereby published for general information.

AKBAR S. SARELA,
Secretary to Government,
Legal Department.

GUJARAT ACT NO. IV OF 1963.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 14th January 1963.)

An Act to amend the Bombay Medical Practitioners' Act, 1938.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:

1. This Act may be called the Bombay Medical Practitioners' (Gujarat Amendment) Act, 1962.

2. In the Bombay Medical Practitioners' Act, 1938 in its application to the Bombay area of the State of Gujarat, in section 3C, in sub-section (4), for the words "two years" the words "four years" shall be substituted.
Repeal of Guj. Ord. No. VII of 1962 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.